

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-106

IB-185/PB/2017
New IA/3297/2024

IN THE MATTER OF:

Inder Preet Singh

Vs.

Mariners Buildcon India Ltd.

.....Applicant

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 03.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

For the Liquidator : Mr. Rishi Singhal, Adv. in New IA/3297/2024

ORDER

New IA/3297/2024:-

This is an application filed by the Liquidator in terms of Regulation 44(2) of the IBBI (Liq. Process) Regulations, 2016, seeking further extension for liquidation. Heard the submissions made by the Ld. Counsel on behalf of the Liquidator. In view of the facts and circumstances of the case four months extension w.e.f. 01.07.2024 is granted for completion of the liquidation process. Liquidator is directed to complete the liquidation process within the extended period. With these observations the present application i.e. New IA/3297/2024 is **disposed of**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)